

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 13th day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MRS. JASMINE AHMED, MEMBER (J)
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. 310/459/2018
&
M.A. 310/460/2018
in
O.A. 310/22/2018

A.V. Nagarajan Franc,
S/o. Late Angamuthu Franc,
(Asst. Library & Information Officer (Retd)),
Judicial Department,
No.18, Poothurai Road,
Dharmapuri, Agathiar Kottam,
Puducherry- 605 009.

....Applicant in both MAs and O.A

(By Advocate: Mr. P. Suresh)

Versus

1. The Union of India Rep. by the
The Chief Secretary to Government,
Union Territory of Pudcherry,
Puducherry;
2. The Secretary to Government,
Law Department,
Puducherry,
3. Union of India Rep. by the
Secretary to Government,
Ministry of Finance,
Department of Expenditure,
New Delhi;
4. Union of India Rep. by
The Secretary to Government,
North Block,
M/o. Home Affairs,
New Delhi;
5. The Chief Judge,
Judicial Department,
Puducherry.

...Respondent in both MAs and O.A

(By Advocate: Mr. Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Smt. Jasmine Ahmed, Member (J))

MA 459/2018 has been filed by the applicant in the OA seeking to condone the delay of 10 days in filing the petition to set aside the dismissed for default order dated 06.06.2018 in OA 22/2018.

2. MA.460/2018 has been filed by applicant in the OA seeking to set aside the dismissal order 06.06.2018 in OA 22/2018 and restore the OA.

3. Heard counsel for the applicant in both the MAs and gone through the affidavits filed by the applicant in the respective MAs.

4. Delay of 10 days in filing a petition to set aside the order of the Tribunal dated 06.06.2018 is condoned. M.A. 459/2018 is allowed. Consequently, M.A. 460/2018 also allowed by setting aside the order dated 06.06.2018 and OA is restored to its original file and position.

5. Learned counsel for the respondents submits that she will be filing reply during the course of the day after serving copy on the other side. Counsel for the respondents is permitted to do so. Learned counsel for the applicant seeks time to file rejoinder to the reply. Two weeks time is granted for filing rejoinder.

6. Post the O.A. to 27.11.2018.

(R. RAMANUJAM)
MEMBER (A)

Asvs.

(JASMINE AHMED)
MEMBER (J)

13.11.2018